

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 364 of 2017 in C.P. (I.B) No. 94/9/NCLT/AHM/2017


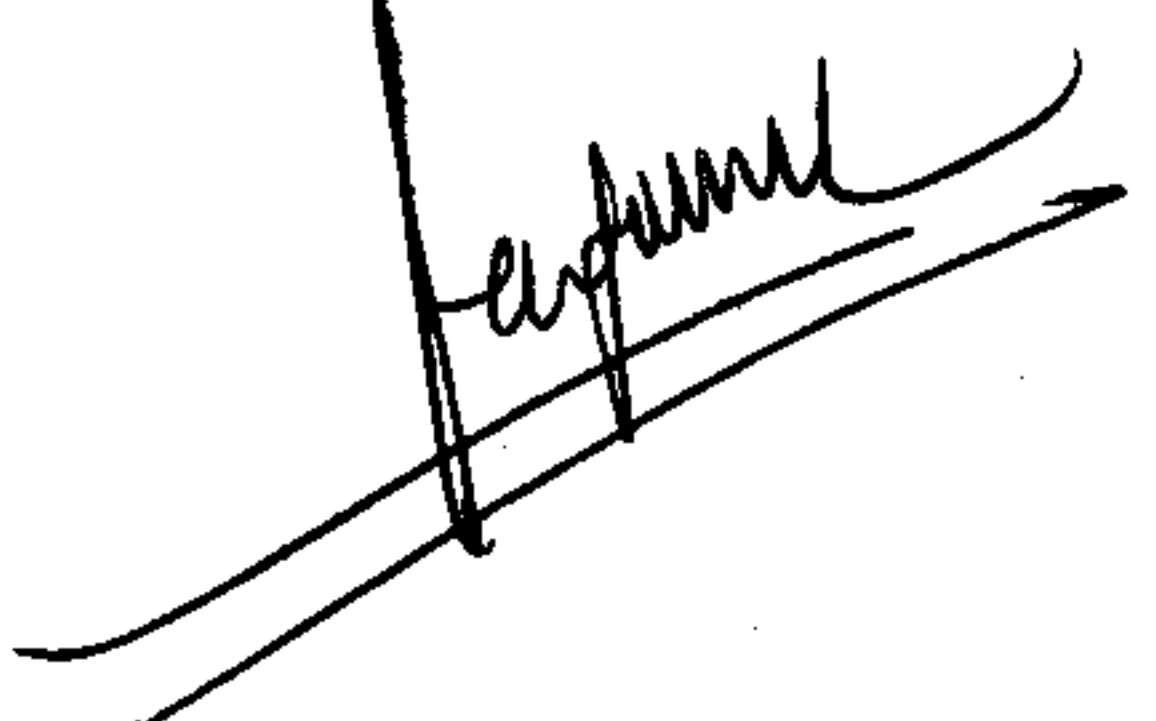
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017**

Name of the Company: Invent Assets Securitisation & Reconstruction
Pvt Ltd.
V/s.
SAL Steel Ltd. & Ors.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PARAG SHETH	IRP		
2.	HITEN PARIKH	PCA	Respondent	

ORDER

None present for Applicant. Learned FCA Mr. Hiten Parikh present for Respondent in IA 364/2017.

IRP Mr. Parag Sheth present.

Proof of service of notice of date of hearing on Respondent filed.

IRP represented that he has no objection to replace him with another RP as resolved by COC.

In the first meeting of COC held on 05.10.2017 it was resolved unanimously by the members of the COC to replace the IRP.


In the 9th para of the COC held on 05.10.2017 the COC resolved to replace Mr. Parag Sheth with Mr. Navin Srichand Kanjwani as resolution professional.

This application is filed under section 22(3)(b) of the Code in view of the above said resolution passed by COC this Adjudicating Authority is forwarding the name of Mr. Navin Srichand Kanjwani as Resolution Professional in CP(IB) 94/2017 to IBBI.

Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter on 16.11.2017 for confirmation by IBBI.

 13.11.17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of November, 2017.